

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 760 of 2020**

**In the matter of:**

**Mr. Amit Goyal**

**....Appellant**

**Vs.**

**Shekhar Resorts Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Dr. Sumant Bhardwaj and Mr. Pulkit Rasawant, Advocates.**

**Respondents: Mr. Vikram Kumar, (RP, R1).  
Mr. Abhishek Anand, Mr. Viren Sharma, Mr. Mohak Sharma, Advocates for R1.  
Mr. Arun Kathpalia, Senior Advocate with Mr. Abhishek Garg, Mr. Chakresh Jain, Advocates for R2.**

**ORDER**

**(Through Virtual Mode)**

**06.01.2021:** Dr. Sumant Bhardwaj, Advocate representing the Appellant submits that he has instructions to withdraw the appeal and pursue remedy as regards IA No.2856 of 2020 filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 before the Adjudicating Authority (National Company Law Tribunal), Division Bench, Delhi.

The appeal is accordingly dismissed as withdrawn.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

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